

FORM-26

(See Rule-4A)

2015/11
28/03/2015
5-1-13
28/3

Affidavit to be furnished by the candidate along with nomination paper before the Returning Officer for election to Bihar Legislative Assembly from 113, Ekma Assembly Constituency.

PART-A

1. Manoranjan Singh, son of Bachcha Singh, aged -56 years, resident at village- Bhajanna, P.O. Nachap, P.S. Manjhi, District - Saran at Chapra Bihar, a candidate at the above election, do hereby solemnly affirm and state on oath as under :-

- (1) I am a candidate set up by Janta Dal United Party.
- (2) My name is enrolled in the voter list of 113, Ekma Assembly Constituency Bihar at Serial No.848 in Part No.223.
- (3) My contact telephone number is 9471004848, 06152-244848 and e-mail id smanoranjan@gmail.com.
- (4) Details of Permanent Account Number (PAN) and status of filing Income Tax Return :

Sl. No.	Names	Permanent Account Number(PAN)	The financial year for which the last Income Tax Return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self Manoranjan Singh	ANZPS1077M	2014-15	6,82,045.00
2.	Spouse Sita Devi	AGYPD0813A	2014-15	5,09,301.00
3.	Dependant -1	NA	NA	NA
4.	Dependant -2	NA	NA	NA
5.	Dependant -3	NA	NA	NA

(5) I am accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court of competent jurisdiction.

Janta Dal United

If the deponent is accused of any such of offence (s) he shall furnish the following information.

(i) The following case (s) is /are pending against me in which charges have been framed by me the court for an offence punishable with imprisonment for two years or more :-

(a)	Case/ First Information Report No./Nos. together with complete details of concerned Police- Station /District / State	Manjhi P.S. Case No.69 of 2004 , District - Saran , Bihar.
(b)	Section(s) of the concerned Act(s) and short description of the offence (s) for which charged	Under Section 414 of the I.P.C. and Section 25(1-B)A, 26, 35 of the Arms Act. Charged for having possession of stolen property and unauthorized Arms
(c)	Name of the Court, Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate , Saran , Trin No.1289/2014, 14.02.2005
(d)	Court(s) which framed the charge(s)	Sri Arvind , the learned Judicial Magistrate 1 st Class, Saran
(e)	Date (s) on which the charge(s) was/ were framed	27.05.2010
(f)	Whether all or any of the charge proceeding(s) have been stayed by any Court(s) of competent jurisdiction	NO

B.

(a)	Case/ First Information Report No./Nos. together with complete details of concerned Police- Station /District / State	Bhagwan Bazar P.S. Case No.89 of 2005 , District - Saran , Bihar.
(b)	Section(s) of the concerned Act(s) and short description of the offence (s) for which charged	Under Section 411,414, 120B of the I.P.C. and Section 20 N.D.P.S. Act Charged for having possession of stolen property and possessing Narcotics Drugs , excess than the permissible limit
(c)	Name of the Court, Case No. and date of order taking cognizance	Learned Sessions Judge , Saran , N.D.P.S. No.6 of 2005 02.01.2007
(d)	Court(s) which framed the charge(s)	Learned A.D.J.-I , Saran

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(e)	Date (s) on which the charge(s) was/were framed	01.07.2010
(f)	Whether all or any of the charge proceeding(s) have been stayed by any Court(s) of competent jurisdiction	NO

C.

(a)	Case/ First Information Report No./Nos. together with complete details of concerned Police- Station /District / State	Manjhi P.S. Case No.43 of 2005 District- Saran, Bihar.
(b)	Section(s) of the concerned Act(s) and short description of the offence (s) for which charged	Section 25(1-A)(1-B)/A.26, 35 of the Arms Act. Charged for alleged possession of unauthorized Arms
(c)	Name of the Court, Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate, Saran, Trial No.1566/2014, 30.05.2006
(d)	Court(s) which framed the charge(s)	Sri Vivek Rai, the learned Judicial Magistrate 1 st Class, Saran
(e)	Date (s) on which the charge(s) was/were framed	28.05.2013
(f)	Whether all or any of the charge proceeding(s) have been stayed by any Court(s) of competent jurisdiction	NO

D.

(a)	Case/ First Information Report No./Nos. together with complete details of concerned Police- Station /District / State	Manjhi P.S. Case No.17 of 1999 District- Saran, Bihar.
(b)	Section(s) of the concerned Act(s) and short description of the offence (s) for which charged	Under Section 414 of the I.P.C., Charged for recovery of stolen property
(c)	Name of the Court, Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate, Saran, Trial No.2718/2014, 26.04.2002
(d)	Court(s) which framed the charge(s)	Sri P.K. Chaudhary, the learned Judicial Magistrate 1 st Class, Saran
(e)	Date (s) on which the charge(s) was/were framed	06.07.2011
(f)	Whether all or any of the charge proceeding(s) have been stayed by any Court(s) of competent jurisdiction	NO

Prof. Saran

E.

(a)	Case/ First Information Report No./Nos. together with complete details of concerned Police- Station /District / State	Baniyapur P.S. Case No.20 of 2000, District - Saran, Bihar.
(b)	Section(s) of the concerned Act(s) and short description of the offence (s) for which charged	Under Section 212, 224, 225 of the I.P.C. Attempt for rescue from lawful custody
(c)	Name of the Court, Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate, Saran, Trial No.350/2015, 07.03.2001
(d)	Court(s) which framed the charge(s)	Sri D.K. Tiwary, the learned Judicial Magistrate 1 st Class, Saran
(e)	Date (s) on which the charge(s) was/ were framed	20.08.2014
(f)	Whether all or any of the charge proceeding(s) have been stayed by any Court(s) of competent jurisdiction	NO

F.

(a)	Case/ First Information Report No./Nos. together with complete details of concerned Police- Station /District / State	Baniyapur P.S. Case No.22 of 2000, District - Saran, Bihar,
(b)	Section(s) of the concerned Act(s) and short description of the offence (s) for which charged	Under Section 212, 224, 225 of the I.P.C. Attempt for rescue from lawful custody
(c)	Name of the Court, Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate, Saran, Trial No.3596/2014, 17.03.2001
(d)	Court(s) which framed the charge(s)	Sri Anchal Dwivedi, the learned Judicial Magistrate 1 st Class, Saran
(e)	Date (s) on which the charge(s) was/ were framed	19.05.2003
(f)	Whether all or any of the charge proceeding(s) have been stayed by any Court(s) of competent jurisdiction	NO

(ii) The following case(s) is /are pending against me in which cognizance has been taken by the court [other than the case mentioned in item (i) above]:-

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A.

(a)	Name of the Court , Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate , Hazaribagh , Gidhi P.S. Case No.31 of 2001, Sessions Trial No.468 of 2006 , 16.12.2005
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	Under Section 302, 307, 120(B) of the Indian Penal Code and Section 27 of the Arms Act . Alleged to have committed murder
(c)	Detail of Appeal (s) / Application(s) for revision (if any) filed against the above order (s)	NO

B.

(a)	Name of the Court , Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate , Saran , Manjhi P.S. Case No.42 of 2005 , Trial No.2257 of 2013/ 2116 of 2014, 22.07.2005
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	Under Section 414 of the Indian Penal Code Recovery of stolen property
(c)	Detail of Appeal (s) / Application(s) for revision (if any) filed against the above order (s)	NO

C.

(a)	Name of the Court , Case No. and date of order taking cognizance	Learned Chief Judicial Magistrate , Saran , Baniyapur P.S. Case No.23 of 2000 , Trial No.73 of 2014 , 03.03.2001
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	Under Section 212, 224, 225 of the I.P.C. Attempt for rescue from lawful custody
(c)	Detail of Appeal (s) / Application(s) for revision (if any) filed against the above order (s)	NO

(6) I have not been convicted of an offence (s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section(3), of section 8 of Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more. N.A.

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If the deponent is convicted and punished as aforesaid, he shall furnish the following information: N.A.

In the following cases, I have been convicted and sentenced to imprisonment by a court of law: N.A.

(a)	The details of cases, Section(s) of the concerned Act (s) and description of the offence (s) for which convicted	NA
(b)	Name of the Court(s), Case No. and date(s) of order(s)	NA
(c)	Punishment imposed	NA
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal:	NA

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents.

A. Details of movable assets:-

Sl. No	Description	Self Manoranjan Singh	Spouse Sita Devi	Depend- ent- 1	Depend- ent- 2
(i)	Cash in hand	Rs.50,000/-	Rs.25,000/-	NA	NA
(ii)	Details of Deposit in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative Societies and the amount in each such deposit	(i) SBI, BVM, Patna A/C No. 10839462254 Balance Amount- Rs. 9,64,006/- (ii) SBI, Mohammailpur SB A/C No. 31444499093 Balance Amount- Rs.9,006/- (iii) Bank of India, Pandra Ranchi SB A/C No. 493910100011235 Balance Amount- Rs.11,301/- (iv) Bank of India, Rasulpur SB, A/C No. 467410110009470 Balance Amount - Rs. 2,200/- Total- Rs.9,26,513/-	(i) SBI Mohammailpur SB A/C No. 011632018124 Balance Amount- Rs.1,805/- (ii) SBI, Mohammailpur SB A/C No.31445014075 Balance Amount- Rs.3,80,778/- (iii) Punjab & Sindh Bank SB A/C No. 01741000007640 Balance Amount- Rs.6,500/- (iv) SBI, Mohammailpur C.A. A/C No. 32419547338 Balance Amount - Rs.30,000/- Total - Rs.4,19,083/-	NA	NA
(iii)	Details of investment in	NIL	NIL	NA	NA

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	Bonds, Debentures, Shares and units in companies, Mutual Funds and others and the amount				
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post Office or Insurance Company and the amount	(i) L.I.C. Policy No. 533463613. Policy Value - Rs.10,00,000/-	(i) L.I.C. Policy No. 533463630. Policy Value - Rs.5,00,000/- (ii) L.I.C. Policy No. 533463631 Policy Value - Rs.2,00,000/- (iii) L.I.C. Policy No. 538722419 Policy Value - Rs.2,50,000/- (iv) L.I.C. Policy No. 538721742. Policy Value - Rs.2,50,000/- (v) L.I.C. Policy No. 538720830. Policy Value - Rs.2,00,000/- Total-14,00,000/-	NA	NA
(v)	Personal loans advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount	NIL	NIL	NA	NA
(vi)	Motor Vehicles /Aircrafts /Yachts /Ships (details of Make, Registration No. etc. Year of purchase and amount)	(i) Mitsubishi Pajero, Reg. No JH-01-AD 5817, Model-2010 Value Rs.19,56,000/- (ii) JCB Reg. No.BR-01GC-2314 Model-2012 Value Rs.21,55,000/- (iii) Harvesting Machine (joint ownership with wife) - purchase amount of Rs. 17,00,000/- Approx (after adjustment of subsidy amount)	(i) Mahindra & Mahindra Tractor Reg. No.BR-04Q-5401 Model-2015 Value Rs.5,50,000/- approx. (ii) Tata Truck Reg. No.JH01AN-6817 Model-2011 Value Rs.19,56,000/- (iii) Harvesting Machine (joint ownership with wife) - purchase amount of Rs. 17,00,000/-	NA	NA

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		Total - 58,11,000/-	Approx (after adjustment of subsidy amount) Total - 42,06,000/-		
(vi)	Jewellery, bullion and valuable thing (give details of weight and value)	Gold-200 gm Rs.6,00,000/-	(i) Gold-500 gm Rs.15,00,000/- (ii) Silver -1 Kg. Rs.50,000/- Total-15,50,000/-	NA	NA
(viii)	Any other assets such as value of Claims /interest	NP Bore Rifle : No:1 'b) AC no:1 'c) Cow :2 no. 2) Calf :2 no. Amount Rs.1,25,000/-	Revolver no:1 'b) Freeze :No:1 'c) Cow :5 no:2) Buffalo:1 no:3) calf:5 no. Amount Rs.2,75,000/-	NA	NA
(ix)	Gross Total value	Rs.85,12,513/-	Rs.78,75,083/-		

B. DETAILS OF IMMOVABLE ASSETS

Sl. No	Description	Self	Spouse	Dependent - 1	Dependent - 2
(i)	(A) Agricultural land Location (s) Survey Number(s) (Inherited Properties) (Half Share)	(a) Mauza- Bhajuma Khata No. 184,709,47, 203,108, S.P. No.8463, 5540, 3433, 4264, 2265, 2819 (b) Mauza- Asahani Khata No.189, S.P. No.4463 (c) Mauza- Mohammadpur Tola Khata No.75, 98, S.P. No.4269, 4284, 4265, 4345		NA	NA
	(B) Agricultural land Location (s) Survey Number(s) (Self Acquired Properties)	(a) Mauza-Mohammadpur Khata Nos.742,735,745, 97, 17 S.P. Nos.4201, 4202, 4203, 4204, 5517, 5521, 5522 (b) Mauza- Bhajuma Khata Nos.142,218, 447, 108, 109, 322 S.P. Nos. 6316, 6326, 2304, 3409, 6328, 6348, 2817, 4463 (c) Mauza- Ashani Khata No.99, 100, 105 S.P. Nos.3571, 3572, 3567	(a) Mauza- Bhajuma Khata Nos. 119,108, 440, 123, 47, 116 S.P. Nos. 3462, 2819, 875, 1827, 498, 3231 (b) Mauza-Rasulpur Khata Nos.410, 959 S.P. Nos.2490, 2238 (c) Mauza- Rith Khata No.117 S.P. No.513 (d) Mauza- Mohammadpur Tola Khata No.97 S.P. no.5576 (e) Mauza- Khanpur Khata No.99 S.P. No.3519		
	Area (Total in measurement)	2.5 Acres (approx.)	1.35 Acres (approx.)	NA	NA

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	acres.)				
	Whether inherited property (Yes or No)	As aforesaid	No	NA	NA
	Date of purchase (in case of self acquired property)	24.03.2003 26.06.2001 29.04.2001 29.04.2001 31.01.1994 17.05.1993 04.05.2001 26.06.2001 13.06.2001 12.03.2011 14.10.2012	07.05.2005 25.08.2005 28.05.2002 04.09.2003 17.05.2003 08.09.2003 01.06.2011 06.11.2007 18.08.2009 01.06.2011 01.06.2011	NA	NA
	Cost of land (in case of purchase) at the time of purchase.	Rs.4,72,000/-	Rs.4,83,000/-	NA	NA
	Any investment on the land by way of development, construction etc.	NIL	NIL	NA	NA
	Approximate Current market value	Rs.11,00,000/- (approx.)	Rs.12,75,000/- (approx.)	NA	NA
(ii)	Non-Agricultural land Location (s)	Mauza- Jansini Amnour Khata No.112	NIL	NA	NA
	Survey Number(s)	S.P. No.503 to 506, Orchard, Pond			
	Area (Total measurement in sq.ft.)	101979 Sq. Ft. (3 Bigha 2 Katha 19 Dhur)	NIL	NA	NA
	Whether inherited property (Yes or No)	No	NIL	NA	NA
	Date of purchase (in case of self acquired property)	2004	NIL	NA	NA
	Cost of land (in case of purchase) at the time of purchase.	Rs.1,58,000/-	NIL	NA	NA
	Any investment on the land by way of development, construction etc.	Rs.10,00,000/- On the construction of godown	NIL	NA	NA
	Approximate Current market value	Rs.21,75,000/- (approx.)	NIL	NA	NA
(iii)	Commercial Buildings (including apartments) Location (s)	NIL	NIL	NA	NA
	Survey Number(s)				
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NA	NA
	Whether inherited property (Yes or No)	NIL	NIL	NA	NA
	Date of purchase (in	NIL	NIL	NA	NA

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	case of self acquired property)				
	Cost of land (in case of purchase) at the time of purchase.	NIL	NIL	NA	
	Any investment on the property by way of development construction etc.	NIL	NIL	NA	
	Approximate Current market value	NIL	NIL	NA	
(iv)	Residential Building (including Apartments) Location Survey Number(s)	(i) Mauza- Rasoolpur S.P. Nos. 2691, 2692 (ii) Hesal Ranchi 506/C (iii) Ancestral house at Bhajaura, S.P. No. 4201	Gupteshwar Nagar Chapra Holding No. 758, S.P. No. 442, 443	NA	
	Area (Total measurement in Sq. ft.)	(i) Rasoolpur 1215 Sq. ft. (ii) Hesal Ranchi 3600 Sq. ft. (iii) Bhajaura 3500 Sq. ft.	4100 Sq. ft.	NA	N
	Built up Area (Total measurement in sq. ft.)	(i) Rasoolpur 1000 Sq. ft. (approx) (ii) Hesal Ranchi 1430 Sq. ft. (approx) (iii) Bhajaura 2000 Sq. ft. (approx)	3000 Sq. ft. (approx)	NA	N3
	Whether inherited property (Yes or No)	Yes, except sl. No. (i) & (ii)	No	NA	NA
	Date of purchase (in case of self acquired property)	(i) Rasoolpur 24.03.2003 (ii) Hesal Ranchi 26.03.2002	05.07.2002	NA	NA
	Cost of property (in case of purchase) at the time of purchase.	(i) Rasoolpur Rs. 84,000/- (value of 1/2 share) (ii) Hesal Ranchi Rs. 2,56,000/- Total Rs. 3,40,000/-	Rs. 9,62,000/-	NA	NA
	Any investment on the land by way of development construction etc.	NIL	NIL	NA	NA
	Approximate Current market value	(i) Rasoolpur Rs. 7,50,000/- (ii) Hesal Ranchi Rs. 40,00,000/- (iii) Bhajaura Rs. 15,00,000/- Total Rs. 62,50,000/-	Rs. 42,00,000/-	NA	NA

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(v)	Others (such as interest in property)	NIL	NIL	NA	NA
(vi)	Total of current market value (i) to (v) above	Rs. 95,25,000/-	Rs.54,75,000/-	NA	NA

(8) I give here in below the details of liabilities / dues to public financial institutions and government :-

Sl. No	Description	Self	Spouse	Depend ant-1	Depend ant-2
(i)	Loan or dues to Bank /Financial Institution(s) Name of Bank of financial institution amount outstanding Nature of Loan	(i) S.B.I. Mohammadpur A/C No.32243594760 Amount- Rs.81,177/- (half share for joint machine) (ii) S.B.I. Mohammadpur A/C No.33835373139 Education Loan in the joint account of Ladlee Singh & Manoranjan Singh Amount Rs.9,19,081/- Total Rs.10,00,258/-	(i) S.B.I. Mohammadpur A/C No.32243594760 Amount- Rs.81,177/- (half share for joint machine) (ii) S.B.I. Mohammadpur A/C No.32243540022 Amount Rs.2,07,311/- (i) S.B.I. Mohammadpur A/C No.34888453516 Amount Rs.11,73,123/- Total Rs.13,61,611/-	NA	NA
	Loan or dues to any other individuals /entity other than mentioned above Name(s) : Amount outstanding , nature of Loan	NIL	NIL	NA	NA
	Any other Liability	NIL	NIL	NA	NA
	Grand Total of liabilities	Rs.10,00,258/-	Rs.13,61,611/-	NA	NA
(ii)	Government Dues :- Dues to departments dealing with Government accommodation	NIL	NIL	NA	NA
	Dues to departments dealing with supply of water	NIL	NIL	NA	NA
	Dues to departments dealing with supply of electricity	NIL	NIL	NA	NA

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	Dues to departments dealing with supply of telephone/mobiles	NIL	NIL	NA	NA
	Dues to departments dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	NA	NA
	Income Tax Dues	NIL	NIL	NA	NA
	Wealth Tax Dues	NIL	NIL	NA	NA
	Service Tax Dues	NIL	NIL	NA	NA
	Municipal / Property Tax Dues	NIL	NIL	NA	NA
	Sales Tax Dues	NIL	NIL	NA	NA
	Any other Dues	NIL	NIL	NA	NA
(iii)	Grand total of all Govt. dues	NIL	NIL	NA	NA
(iv)	Whether any other liabilities are in dispute if so mention the amount involved and the authority before which it is pending	NIL	NIL	NA	NA

(9) Details of profession or occupation

- (a) Self : Social Service and business
 (b) Spouse : Business

(10) My educational qualification is as under :

Non- Matric , H.E.C. Higher Secondary School, Dhoorva , Ranchi , Jharkhand , 1976

PART- B

(11). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidate	Manoranjan Singh
2.	Full Postal address	Village- Bhajauna , P.O. Nachap, P.S. Manjhi , District - Saran at Chapra , Bihar
3.	Number and Name of the constituency and State	113, Ekma Assembly Constituency , Bihar

Manoranjan Singh

4.	Name of the Political party which set up the candidate (otherwise write 'independent')	Janta Dal United Party	
5.	(i) Total number of pending cases where charges have been framed by the Court for offences punishable with imprisonment for two years or more	6 (Six)	
	(ii) Total number of pending cases where the court(s) have taken cognizance [other than the cases mentioned in item (i) above]	3(Three)	
6.	Total number of cases in which convicted and sentenced to imprisonment for one year or more [except for offences referred to in sub-sections (1),(2) or (3) of section 8 of Representation of the People Act,1951]	NIL	
7.	PAN of	Yes for which last Income Tax Return filed	Total Income Shown
	(a)Candidate ANZPS1077M	2014-15	6,82,045.00
	(b) Spouse AGYPD0813A	2014-15	5,09,301.00
	(c) Dependents	NA	NA

8. Details of Assets and Liabilities in rupees

Description	Self	Spouse	Dependent-1	Dependent-2
A. Movable Asset (Total value)	Rs. 85,12,513/-	Rs. 78,75,083/-	NA	NA
B. Immovable Asset				
i. Purchase price of self-acquired immovable property	Rs. 9,70,000/-	Rs. 14,45,000/-	NA	NA
ii. Development / construction cost of immovable property after purchase (if applicable)	Rs. 10,00,000/-	NIL	NA	NA

justified

III. Approximate Current market price of (a) self-acquired assets (Total value)	Rs.80,25,000/-	Rs.54,75,000/-	NA	NA
(b) Inherited assets (Total value)	Rs.15,00,000/-	NIL	NA	NA

9. Liabilities

(i) Government dues (Total)	NIL	NIL	NA	NA
(ii) Loans from Bank , Financial Institution and other (Total)	Rs.10,00,258/-	Rs.13,61,611/-	NA	NA

10. Liabilities that are under dispute

(i) Government dues (Total)	NIL	NIL	NIL	NIL
(ii) Loans from Bank , Financial Institution and other (Total)	NIL	NIL	NIL	NIL

11. **Highest educational qualification :**
Non- Matric , HEC , Higher Secondary School, Dhoorva , Ranchi (Jharkhand) , 1976

VERIFICATION

I, the deponent above named ,do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 Part A and B above

(b) I , my spouse ,or my dependents do not have any asset or liability other than those mentioned in items 7 and 8 of Part A and items 8,9 and 10 of Part B above

Verified at : Chapra , Bihar this the day of March ,2016

DEPONENT.

judicial